

that the striking doctors have not responded positively to the efforts made so far.

3. In so far as Dr. Ram Manohar Lohia Hospital is concerned, only the Junior Residents remained on strike from the evening of 21st May, 1980 to 29th May, 1980. The strike was to express resentment against action taken by the authorities in connection with a quarrel between a Nurse and a Doctor of the hospital.

Looting a Marriage Party in 281 UP Train

569. SHRI GULAM RASOOL
KOCHAK:

SHRI M. V. CHANDRA
SHEKHARA MURTHY.

SHRI V. KISHORE CHANDRA
S. DEO:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that marriage party was looted in a train dacoity in 281 UP Passenger near Manjhi Railway Station at Bhilai on the 4th May, 1980;

(b) if so, the details thereof;

(c) whether the train dacoities have been on the increase for the last two years;

(d) if so, whether Railway Protection Force has not been effective to tackle this problem;

(e) how many train robberies have taken place during the last six months; and

(f) the steps being taken to check them?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) and (b). On 30-4-1980 (and not on 4.5.80) a marriage party boarded, a second

class compartment of 281 UP Passenger train at Manjhi Railway Station situated in Chapra-Ballia Section of the North Eastern Railway. While the train was running between Manjhi and Manjhi bridge, 8 to 10 miscreants looted the belongings, ornaments and wrist watches not only of the marriage party but also of the members of a Ram Lila party, valued at about Rs. 10,000/-. One of the passengers sustained knife injury. The miscreants escaped by jumping from the running train leaving behind property worth Rs. 6,000/- No arrest has been reported so far. Government Railway Police Station, Chapra has registered case No. 4 dated 13-5-80 under section 295|397 I.P.C. and investigations are in progress.

(c) There is decreasing trend in dacoities and robberies in 1980 as compared to previous years.

(d) Policing including railway Policing being a State subject under the Constitution, the Government Railway Police under the State Government is responsible for maintaining law and order in railway premises as well as for prevention and detection of crimes in running trains and in railway premises. Railway Protection Force is only responsible for protection of Railway Property.

(e) During the last six months i.e. December 1979 to May 1980, 101 cases of robberies/dacoities in trains were reported on all Indian Railways.

(f) All important and vulnerable passenger trains are provided with Police escorts for prevention and detection of such crimes in trains. Railways maintain close liaison with the State Police authorities at all levels and render necessary assistance when even required. About 2,000 R. P. F. personnel have been deployed to assist the G.R.P. in escorting passenger trains to deter criminals and instil confidence among the travelling public. TTEs/Attendants/Conductors have been instructed to remain vigilant to prevent entry of unauthorised persons in train coaches.